

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 98(ND)10**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016**

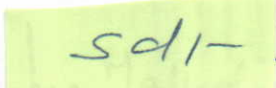
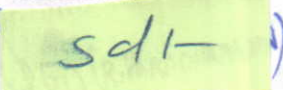
**NAME OF THE COMPANY: M/s Vimal Kumar Chhajer & Ors. Vs. Hariparvat Merryland &  
Resorts Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ADHAY K. DAS	Adv.	Petitioner	Adhay K. Das

**ORDER**

Ld. Counsel for the petitioner has brought to our notice that the paid up capital of the company is Rs.2.8crores. In view of the same, the matter be placed before the Principal Bench on 31.08.2016 as prayed for.

  
(Ina Malhotra)  
Member Judicial  
  
(R. Varadharajan)  
Member Judicial